

MR. SPEAKER : I have seen it; The requisite memorandum is there. I now put the question to the House.....

श्री शिव चन्द्र भा : अध्यक्ष महोदय, क्या प्रेसीडेंट का रेकमेंडेशन है ?

MR. SPEAKER : It is not needed in this case. You study it again. There are ample opportunities. The question is.....

श्री शिव चन्द्र भा : मेरा एक दूसरा प्वाइंट प्राफ आर्डर है.....

MR. SPEAKER : Will you please sit down ? What should be the convention when the Speaker is on his legs. Should I receive directions from you ? Please sit down. In this case.....

SHRI ANNASAHIB SHINDE : There is no expenditure involved from the consolidated Fund of India.

MR. SPEAKER : There is no expenditure involved. There is nothing for the President to come in.

श्री शिव चन्द्र भा : मेरा दूसरा प्वाइन्ट प्राफ आर्डर है

MR. SPEAKER : My ruling is there. Now the question is :—

"That leave be granted to introduce a Bill to provide for the establishment of two independent Agricultural Universities in place of the Punjab Agricultural University constituted by the Punjab Agricultural University Act, 1961, and for matters consequential on, or connected with the establishment of those independent Agricultural Universities."

The motion was adopted.

SHRI ANNASAHIB SHINDE : I introduce the Bill.

श्री शिव चन्द्र भा : अध्यक्ष महोदय, यह बिल्कुल गलत तरीका चल रहा है।

MR. SPEAKER : This is not final. या जरा इनको और देख लें बाद में भी मौका आयेगा, उस वक्त आपकी सुन लेंगे।

STATEMENT RE. HARYANA AND PUNJAB AGRICULTURAL UNIVERSITIES ORDINANCE

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): On behalf of Shri Jagjivan Ram I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Haryana and Punjab Agricultural Universities Ordinance, 1970, under rule 71 (1) of the Rules of Procedure and Conduct of Business in Lok Sabha [*Placed in Library. See No. LT—2752/70*]

12.42 hrs

RAILWAY BUDGET, 1970-71—GENERAL DISCUSSION—Contd.

MR. SPEAKER : Now we take up the general discussion on the Railway Budget. The time left is 5 hours 35 minutes. I hope you will like the Minister to reply tomorrow. He will reply after lunch hour.

An objection was raised by Shri Asoka Mehta that last time we voted during the lunch hour. Of course, this was put to the House before doing it and then it was discussed in the Business Advisory Committee also. That is why I did it. I do not know whether there is any convention. But if the House keeps it, the ordinary procedure has to be followed. I am looking at this matter to see if there is any convention. I am sorry I could not come across any convention. I did it with the consent of the House.

SHRIMATI TARKESHWARI SINHA (Barh) : In the past it was being followed like that, that during lunch hour generally there will not be any voting.

MR. SPEAKER : I am advised by the present Committee that I should do away